

Rep. by Act 35 of 1950.

## Act No. VI of 1948

[PASSED BY THE DOMINION LEGISLATURE]

An Act further to amend the Code of Civil Procedure, 1908.

(Published in the Gazette of India Extraordinary, Part IV, dated the 21st February 1948)

**W**HEREAS it is expedient further to amend the Code of Civil Procedure, 1908 (Act V of 1908), for the purpose hereinafter appearing:

It is hereby enacted as follows:—

**1. Short title.**—This Act may be called the Code of Civil Procedure (Amendment) Act, 1948.

**2. Amendment of Section 80, Act V of 1908.**—In Section 80 of the Code of Civil Procedure, 1908,—

(i) in clause (a), after the words 'Central Government' the following words shall be inserted, namely:—

'except where it relates to a railway';

(ii) after clause (a), the following new clause (aa) shall be inserted, namely:—

'(aa) in the case of a suit against the Central Government where it relates to a railway, the General Manager of that railway'.